

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00129/2018 in OA/310/00011/2017**  
**Dated Monday the 5<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

1. Union of India,  
Through Engineer in Chief,  
Integrated HQ of MoD (Army),  
Ministry of Defence,  
Military Engineering Services,  
Kashmir House, Rajaji Marg,  
DHQ Post, New Delhi 110011.
2. Chief Engineer,  
Southern Command,  
Military Engineering Services,  
Pune 411001. ....Applicants / Respondents

By Advocate Mr. K. Rajendran

Vs

P.Krishnan,  
S/o. Palani,  
No. 2, MES Civilian Officer Quarters,  
Nilgiri Accommodation,  
Near MES Old IB,  
Mini Jubilee Garden,  
Wellington Barracks Post,  
The Nilgiris 643231. ....Respondent / Applicant

By Advocate Mr. K. Vijayaragavan

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. This MA is filed by the respondents in OA 11/2017 seeking extension of time for a period of six months for compliance of the order of this Tribunal dt. 14.02.2017.

2. On perusal, it is seen that three months' time had been allowed to comply with the order and it is already over one year since the order was passed. No valid justification has been made out in the MA for extension of time.

3. Accordingly, MA for extension of time is dismissed. The respondents in OA are directed to comply with the order of this Tribunal forthwith.

**(R. Ramanujam)  
Member(A)  
05.03.2018**

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